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(b) the details thereof;

(C) whether it is a fact that the country which churns out 15 lakh graduates every year is not in a position to meet with the needs of the booming I.T. Sector;

(d) whether leading IT Companies in the country are searching abroad for such expertise; and

(e) the need for reservation and blocking of seats in Institutes of higher learning?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (DR. SHAKEEL AHMAD): (a) to (c) No, Sir. The Task Force on 'Human Resource Development in Information Technology' set up by Government of India had noted that the issue of manpower gap is not as much about the institutional seat availability as about the nature of skills and training provided in these institutions.

(d) As per National Association of Software and Service Companies (NASSCOM) the companies are currently hiring overseas for their local requirements, some have also established operations in other countries.

(e) Does not arise.

Order book position of ITI

276.SHRI CHITTABRATA MAJUMDAR: SHRI TAPAN KUMAR SEN:

Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

(a) the financial result of ITI during the last three years including 2005-06;

(b) the steps taken to improve its turnover and profits;

(c) whether Government had reserved for ITI 30 per cent of the orders for Rs. 6 crore GSM lines requirement of BSNL;

(d) whether the same reservation has been put in abeyance since May this year;

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(e) if so, the reasons therefor; and

(f) if not, the order book position of ITI *vis-a-vis* GSM and CDMA equipments?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (DR. SHAKEEL AHMAD): (a) The financial result of ITI during the last three years including 2005-06 is as under:

	(Rs. in crores)		
Year	Turnover	Loss	
2003-2004	Rs. 1257	Rs. 706	
2004-2005	Rs. 1389	Rs. 310	
2005-2006 (provisional)	Rs. 1801	Rs. 452	

(b) The steps taken to improve ITI's turnover and profits are as under: (i)

Technology acquisitions.

- (ii) Rationalisation of product portfolio.
- (iii) Rationalisation of business allocation to plants.

(iv) Training and deployment of surplus manpower for turnkey projects.

- (v) Organisational restructuring.
- (vi) Diversification of turnkey services business,
- (vii) Disposal of surplus land/buildings,

(viii) Austerity measures.

(c) Bharat Sanchar Nigam Limited (BSNL) has projected a requirement of 6.35 crore GSM lines and accordingly floated a tender for 4.55 crore lines. BSNL has proposed to procure balance quantity of 1.8 crore lines from ITI under reservation quota.

(d) BSNL in its Management Committee meeting on 12.7.2006 has decided to continue reservation quota to M/s ITI Ltd.

(e) Does not arise in view of (d) above.

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(f) Order book position of GSM and CDMA order with ITI for 2006-07 is given below. Additional orders for GSM from BSNL/MTNL are in pipelines.

(Rs. in crore)

SI.	Products No.	Purchase Order (PO)	Advance Purchase Order (APO)	Total
1. 2.	GSM-Infra CDMA	439.14 Nil	856.14 Nil	1,295.14 Nil

Revival of Hindustan Teleprinters Ltd.

277. SHRI TAPAN KUMAR SEN: SHRI CHITTABRATA MAJUMDAR:

Will the Minister COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

(a) the revival status of Hindustan Telepritners Ltd.;

(b) whether the company was referred to BIFR after the same was privatized; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (DR. SHAKEEL AHMAD): (a) M/s Hindustan Teleprinters Ltd. (now known as M/s HTL Ltd.) has informed that after continuous and repeated follow up with the Banks, the Consortium of Banks headed by State Bank of India, have agreed to restructure both their fund based and ncn-fund based limits. M/s HTL Ltd. has submittd a formal rehabilitation proposal to the Banks.

(b) and (c) Yes, Sir. M/s HTL Ltd. has been referred to Board for Industrial and Financial Reconstruction (BIFR) and registered as Case Nos. 261/2003, 411/2003 and 262/2004 on 2.7.2003, 22.12.2003 and 12.8.2004 respectively. A hearing was held on 3.12.2004. The BIFR has appointed State Bank of India as the Operative Agency under section 16(2) of the Sick Industrial Companies (Special Provisions) Act, 1985.

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